

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Criminal Appeal No(s). 1695-1696/2014

SAKTU

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 22-01-2020 These appeals were called on for hearing today.

For Appellant(s)

Mr. Mukesh K. Giri, AOR

For Respondent(s)

Ms Reeta Dewan Puri, Adv.

Mr. P. N. Puri, AOR

Mr. Abhishek Chaudhary, AOR

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the petitioner to furnish fresh particulars

to effect service of alternative arrangement on respondent no.2 within two weeks time(AOR appointed Additional District Judge). However, ld.counsel, Mr Devendra Jha appearing on behalf of Ms Manju Sharma Jetley, Advocate-on-record appears for respondent no.2 and seeks four weeks time for filing vakalatnama. Be filed.

Once vakalatnama is filed, registry to process the matter for listing before the Hon'ble Court as per rules.

ANIL LAXMAN PANSARE

Registrar